GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 2116 ANSWERED ON TUESDAY, AUGUST 8, 2023

MONITORING OF CSR ACTIVITIES OUESTION

2116. DR. LAXMIKANT BAJPAYEE:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the performance of the Corporate Social Responsibility (CSR) activities of profit-making companies, public sector companies and other private companies;
- (b) whether Government is monitoring it regularly and if so, the details thereof; and
- (c) the details of the schemes under which companies are engaged in CSR activities?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a): The Corporate Social Responsibility (CSR) framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. All data related to CSR filed by companies in the MCA21 registry, Development Sector-wise, State-wise and Companywise is available in public domain at www.csr.gov.in. On the basis of annual filings made by Companies in the MCA21 registry, the CSR spent by Public Sector Undertakings (PSUs) and Non-PSUs during the last three financial years (FY) 2019-20, 2020-21 to 2021-22 are given below:

Nature of Company	Total Amount Spent (Rs. Cr.)		
	FY 2019-20	FY 2020-21	FY 2021-22
Non-PSUs	19,655.70	21,724.68	21,619.34
PSUs	5,310.12	4,486.27	4,313.46

(Data up to 31.03.2023) [Source: National CSR Data Portal]

- (b): Section 135 (7) of the Companies Act, 2013 ('Act') specifies the provision for penalty in case of default of CSR obligation by the Company. It states that in case of default, a company as well as officer in default, will be liable to a penalty as specified therein. Further, whenever violation of CSR provisions is reported, action against such non-compliant Companies is initiated as per provisions of the Companies Act, 2013, and rules made thereunder after due examination of records and following due process of law.
- (c): Schedule VII of the Act indicates the eligible list of activities that can be undertaken by the companies as CSR. The items enlisted in the Schedule VII of the Act, are broad-based and intended to cover a wide range of activities. As per Schedule VII, activities such as eradicating hunger, poverty and malnutrition, promoting health care, provisioning of sanitation and safe drinking water, livelihood enhancement projects, measures for reducing inequalities faced by socially and economically backward groups, training to promote rural sports, contribution to incubators, rural development projects, slum area development, disaster management, contribution to any other fund set up by the central government for socio economic development and relief and welfare of the schedule caste, tribes, other backward classes, minorities and women etc. are considered as eligible CSR activities.
